

[Shri Nath Pai]

to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI NATH PAI : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(AMENDMENT OF ARTICLE 356)

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI NATH PAI : I introduce the Bill.

15.07 hrs.

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL*

(AMENDMENT OF SECTION 5)

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted.

SHRI NATH PAI : I introduce the Bill.

SHRI S. M. BANERJEE (Kanpur) : Sir, last time, perhaps when you were in the Chair, a Bill introduced by Mr. Bhogendra Jha for the abolition of the Bihar Legislative Council was referred back to the committee for categorisation as "A". Unfortunately it was not done.

MR. CHAIRMAN : This is not the stage to raise it.

SHRI S. M. BANERJEE : I want to know whether it will lapse or not.

MR. CHAIRMAN : When it comes up for consideration, then you can raise it. On that day, it was raised by Mr. Limaye and it was sent back to the Committee on Private Members' Bills and Resolutions. Now again it has come in today's agenda. Once a decision of any committee comes before the House, there should not be any question about it. This has already been adopted. So, I do not allow it.

श्री भोगेन्द्र झा (जय नगर) : इसमें एक बहुत महत्व सवाल है।

सभापति महोदय : आप इसको मत उठाइये। मैंने इसको भ्रोवररूल कर दिया है।

श्री भोगेन्द्र झा : आप सुन लीजिए।

सभापति महोदय : अब सुनने की क्या जरूरत है ? मैंने डिस्मिशन दे दिया है।

श्री भोगेन्द्र झा : यहाँ स्पीकर महोदय ने भी कहा था कि विधि मंत्री उस पर अपनी राय दें। तीन अप्रैल को बिहार प्रसेम्बली ने अपनी राय दी लेकिन सरकार की तरफ से कोई विधेयक नहीं आ रहा है।

सभापति महोदय : मधु लिमये जी ने इसको उठाया था और उसके बाद यह वहाँ पर